

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-69/2004/5972/A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Rousan Ara Rahman
District & Sessions Judge,
Karimganj.

Dated Guwahati, the ^{zd}23 July, 2024.

Sub:- **Earned leave.**

Ref:- Your letter dtd. 15.07.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **six days of earned leave from 15.07.2024 to 20.07.2024** (prefixing 13.07.2024 to 14.07.2024, suffixing 21.07.2024), **along with station leave permission, from the evening of 12.07.2024 till the morning of 22.07.2024**, subject to submission of your duly filled up leave application in prescribed format. Further, you have been asked to hand over charge to the Additional District & Sessions Judge, Karimganj, and in her absence to the next senior most Judicial Officer available at the station.

Yours faithfully,

Sd/-
JT. REGISTRAR(VIGILANCE)

Memo No.HC.VII-69/2004/5973-5974/A, dated , 23-07-24

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
- ✓ 2. The Project Manager, Gauhati High Court.

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JT. REGISTRAR(VIGILANCE)
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